

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SANJIV JAIN

Petition(s) for Special Leave to Appeal (Cr1) No(s).10164/2013

DINESH PRATAP SINGH

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(With appln(s) for stay,exemption from filing c/c of the impugned order,permission to file additional documents and office report))

Date: 17/04/2014

This Petition was called on for hearing today.

For Petitioner(s)

Mr. Giriraj Subramaniam, Adv.
Ms. Liz Mathew,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Let fresh steps be taken qua the unserved sole respondent through the District Court besides other postal modes. Learned counsel for the petitioner to furnish the correct address of the District Court through which notice is to be issued. If steps are taken, issue notice directly to Court concerned. Await service report. Let notice be also served on the standing counsel of the State. Proof of service be filed.

List on 7.8.2014.

am

(SANJIV JAIN)
Registrar